



2026:DHC:5531



\$~29

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**+ **O.M.P. (COMM) 43/2025****NATIONAL HIGHWAYS AND INFRASTRUCTURE
DEVELOPMENT CORPORATION LIMITED**PetitionerThrough: Mr. Bikash Mohanty, Mr.
Shashwat Prateek Panda, Mr.
Aiman Zamir, Mr.
Vikramaditya Mohanty and Mr.
Suryans Sritej Mohanty, Advs.

versus

JKM-KCL (JV)

.....Respondent

Through: Mr. Suman Chetia, Mr. Kaushik
Choudhary, Mr. Jyotirmoy
Chatterjee and Ms. Aaheli Roy,
Advs.**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

%

10.07.2026**I.A. 17732/2026 (withdrawal of Petition)**

1. This is an application filed under section 151 Code of Civil Procedure, 1908 seeking withdrawal of the section 34 petition of the Arbitration and Conciliation Act, 1996¹ in OMP (COMM) 43/2025.

2. Mr. Bikash Mohanty, learned Counsel for the Petitioner submits that the parties have reached an amicable settlement under “*Vivad Se Vishwas Scheme-III*”.

¹ “the Act” hereinafter



2026:DHC:5531



3. In view of the settlement arrived at between the parties, the present application is allowed.
4. Accordingly, the present petition along with pending application(s), if any, is disposed of as withdrawn.
5. The next date i.e. 05.08.2026 stands cancelled.

OM PRAKASH SHUKLA, J

JULY 10, 2026/at